

COURT-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 27 of 2014 & IA-286 of 2014,
Appeal No. 28 of 2014 & IA-287 of 2014 and
Appeal No. 32 of 2014 & IA-288 of 2014

Dated : 27th July, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member

Appeal No. 27 of 2014 in IA-286 of 2014

In the matter of :

Indraprastha Power Generation Ltd. ...Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Manu Seshadri and
Mr. Dewan Gautam for R.1

Mr. Vishal Anand and
Mr. Rahul Kinra for R.2 & R.3

Appeal No. 28 of 2014 in IA-287 of 2014

Pragati Power Corporation Ltd. ...Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Manu Seshadri and
Mr. Dewan Gautam for R.1

Mr. Vishal Anand and
Mr. Rahul Kinra for R.2 & R.3

:2:

Appeal No. 32 of 2014 in IA-288 of 2014

Delhi Transco Ltd. ...Appellant(s)
Versus
Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Manu Seshadri and
Mr. Dewan Gautam for R.1

Mr. Vishal Anand and
Mr. Rahul Kinra for R.2 & R.3

ORDER

The Supreme Court is seized of the matter. We are informed that hearing of the Writ Petitions is concluded. Judgment is reserved. In the circumstances, we have to defer the hearing of these Appeals till the Supreme Court delivers the judgment.

We may only record the statement made by learned Counsel for the Appellant that Respondent No. 2 and 3 have not complied with the Orders of the Supreme Court dated 06.05.2014 and 12.05.2016. We also record the statement made by the learned Counsel for Respondent Nos. 2 and 3 that they have complied with the Order dated 12.05.2016 passed by the Supreme Court.

Needless to say that since the Supreme Court is seized of the matter it is not possible for us to comment on the statements made by the Counsel before us. We adjourn these matters to **15th September, 2016.**

(T. Munikrishnaiah)
Technical Member
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(Justice Ranjana P. Desai)
Chairperson